## LOK SABHA STARRED QUESTION NO. 278 TO BE ANSWERED ON 05<sup>th</sup> DECEMBER, 2016

### **SECURITY AND SURVEILLANCE OF REFINERIES**

\*278: SHRI PR. SENTHIL NATHAN: SHRI P.R. SUNDARAM:

पैट्रो लयम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether adequate electronic security, fire safety and surveillance systems is in place to combat any possible fire accidents and other dangers in petroleum wells/pipeline and refineries of various Oil Marketing Companies (OMCs) and upstream companies including ONGC and GAIL and if so, the details thereof along with the steps taken by the Government in this regard;
- (b) whether steps have been taken to comply with international fire safety norms in the said installations and if so, the details thereof along with the fund allocated/spent during the last three years and the current year, company-wise;
- (c) the outcome of safety audit of public/private sector installations conducted by the Oil Industry Safety Directorate and financial penalty imposed on companies found guilty of violating norms, during the above period, company-wise; and
- (d) the other steps taken/being taken by the Government/OMCs for safety and security of the installations, various refineries/wells and pipelines etc.?

#### **ANSWER**

पैट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मेन्द्र प्रधान)

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) to (d) A statement is laid on the Table of the House.

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# STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.278 BY SHRI PR. SENTHIL NATHAN AND SHRI P.R. SUNDARAM TO BE ANSWERED ON 05<sup>th</sup> December, 2016 REGARDING SECURITY AND SURVEILLANCE OF REFINERIES

(a) to (d): Petroleum & Gas installations including petroleum wells/pipelines, refineries, marketing locations etc of Oil Public Sector Undertakings (PSUs) are provided with fire safety and security systems as per safety and security norms/standards set up by regulatory organisations like Oil Industry Safety Directorate (OISD), Petroleum Explosives and Safety Organisation (PESO) & Directorate General of Mines Safety (DGMS). These standards are framed as per laid down procedure. Some of the steps taken by Oil Industry to provide safety and security is at **Annexure-I.** The total funds spent during last three years and current year for providing safety and security of their oil installations by Oil PSUs is at **Annexure-II.** 

Safety audit of Oil and Gas installations are conducted by OISD. The shortcomings noticed during safety audits are communicated to the concerned organizations by OISD for rectification of the same. Simultaneously, the measures for improvement of safety are recommended for implementation in a time bound manner. OISD monitors the implementation of these measures. Further, OISD has been designated as 'competent authority' to enforce Petroleum & Natural Gas (Safety in offshore operations) Rules, 2008, for Exploration & Production (E & P) activities in Indian Offshore. Rule 173 of the said Rules provides powers to impose penalty only for contravention of the above mentioned Rules in accordance with the relevant provisions of the Oilfield (Regulation and Development) Act, 1948.

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## Annexure referred to in reply to part (a) to (d) of Lok Sabha Starred Question No. 278 to be answered on 05.12.2016

## Steps taken by Oil PSUs for safety and security of Oil Wells, Pipelines and Refineries.

- (i) Installation of Safety devices on vessel and piping to check any abnormality like over pressurization, leakage etc.
- (ii) Installation of safety devices like sub Surface Safety Valves (SSSV) in oil and gas wells and Shut down valves (SDV) in process piping.
- (iii) Maintenance of primary and secondary well control on drilling rigs to avoid any influx of formation fluid to surface.
- (iv) Provisioning of automatic water deluge, water sprinkler, flooding system etc. Availability of manual firefighting equipment like dry chemical powder system, foam firefighting system, portable fire extinguishers etc. to fight fire.
- (v) Health integrity monitoring of the pipeline through 'Pipeline Integrity Management System',
- (vi) Installation of system "Supervisory control and data acquisition" (SCADA) for real time & effective monitoring of operating parameters such as pressure, flow etc., for pipeline operation.
- (vii) Installation of LPG mounded bullets by decommissioning the Horton spheres storage.
- (viii) Connection of Safety valve discharge to flare
- (ix) Making provision of hydrocarbon detectors near LPG and Naphtha Pumps and double mechanical seals in LPG Pumps.
- (x) Making provision of security of on-shore installations/refineries by Oil PSU security staff and Central Industrial Security Force (CISF).
- (xi) Ground/Aerial patrolling along the Right of Way (RoW) of the Hydrocarbon pipelines.
- (xii) Monitoring movement of line patrolman through GPS enabled devices
- (xiii) Monitoring of pipeline installations through CCTV surveillance etc.
- (xiv) Use of Vessel and Air Traffic Management System (VATMS) for security of offshore installations.

## Annexure-II

# Annexure referred to in reply to part (a) to (d) of Lok Sabha Starred Question No. 278 to be answered on 05.12.2016

# <u>Details of funds spent during the last three year and current year (upto July,2016) on safety & security systems, as reported (Rs. In crores)</u>

Oil Company	2013-14	2014-15	2015-16	2016-17
Indian Oil Corporation Limited	335.52	342.18	566.16	110.14
Bharat Petroleum Corporation Limited	59.67	51.58	55.44	8.56
Hindustan Petroleum Corporation Limited	56.1	44.43	12.18	-
Oil and Natural Gas Corporation	361.95	267.56	310.40	-
*Gas Authority of India Limited	117.40	161.20	164.10	84.90

<sup>\*</sup> Updated till October, 2016.

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